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**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL  
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.08.2019 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.333/9/HDB/2019
NAME OF THE COMPANY	KLR Industries Ltd
NAME OF THE PETITIONER(S)	Dantal Hydraulics Pvt Ltd
NAME OF THE RESPONDENT(S)	KLR Industries Ltd
UNDER SECTION	9 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. S. SRIDHAR RAO	ADVOCATE	PSSsridharrao@gmail.com 9958746119	P. S. Sridhar Rao

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
M. Anil Kumar proxy P. Sridhar	Adv		

**ORDER**

Counsel for Operational Creditor is present. Counsel for Corporate Debtor is present. Withdrawal memo is filed on the ground parties entered into settlement and that Operational Creditor received amount in full and final settlement of the Claim.

Petition is not yet admitted. Therefore, permission can be granted to the Operational Creditor under Rule 8 of I & B (AAA) Rules, 2016.

Memo is recorded. Permission is granted. Petition is dismissed as withdrawn vide separate orders.

  
**Member (T)**

  
**Member (J)**

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IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH, HYDERABAD

C.P (IB) No. 333/09/HDB/2019  
U/s 9 of IBC, 2016  
R/w Rule 8 of I&B (AAA) Rules, 2016

In the Matter of

M/s. Dantal Hydraulics Pvt Ltd,  
R/o. B – 172, Saraswati Vihar,  
New Delhi – 110034.

....Operational Creditor

Versus

M/s KLR Industries Limited  
Registered Office:  
222/1, Kapra Village,  
Keesara mandalam,  
Hyderabad – 500762,  
Telangana - INDIA.

....Corporate Debtor

Date of order 27.08.2019

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Narendra Kumar Bhola, Member (Technical)

Parties / Counsels Present:

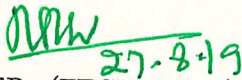
For the Applicant: Mr. P. S. Sridhar Raj,  
Counsel for Operational Creditor.


For the Respondent: Mr. M. Anil Kumar,  
Counsel for Corporate Debtor.

Heard on: 06.08.2019, 14.08.2019.

ORDER

1. A memo dated 27.08.2019 is filed by Counsel for Operational Creditor on the ground that both the parties entered into settlement and that Operational Creditor received amount in full and final settlement of the Claim.
2. Petition is not yet admitted. Therefore, permission can be granted under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
3. Memo is recorded, permission is granted to the Operational Creditor to withdraw the Petition.
4. Hence, Petition is dismissed as withdrawn.

  
MEMBER - (TECHNICAL)  
NARENDER KUMAR BHOLA

  
MEMBER - (JUDICIAL)  
RATAKONDA MURALI

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